1	2	3	4	5
6	Haryana	28.44	67.40	60.93
7	Himachal Pradesh	28.50	72.82	47.17
8	Gujarat	101.31	91.17	0.00
9	Jammu and Kashmir	45.85	40.78	10.01
10	Jharkhand	322.56	499.45	197.30
11	Karnataka	103.17	179.35	132.44
12	Kerala	32.33	43.39	14.30
13	Madhya Pradesh	428.40	988.85	676.62
14	Maharashtra	253.57	228.19	137.23
15	Manipur	39.09	72.39	47.26
16	Meghalaya	37.01	54.75	21.44
17	Mizoram	22.98	38.45	23.37
18	Nagaland	37.05	99.24	74.92
19	Orissa	305.67	690.96	611.09
20	Punjab	15.65	14.08	9.98
21	Rajasthan	250.99	593.74	415.35
22	Sikkim	12.97	22.53	9.06
23	Tamil Nadu	108.04	159.30	62.59
24	Tripura	12.21	18.67	7.68
25	Uttar Pradesh	602.09	1101.35	850.93
26	Uttarakhand	41.85	0.00	0.00
27	West Bengal	244.90	500.38	295.35

Release of Independent Evaluation Report

1752. SHRI MANI SHANKAR AIYAR: Will the Minister of PANCHAYATI RAJ be pleased to state:

- (a) whether the chapter entitled "PESA, Left-Wing Extremism and Governance: Concerns and Challenge in India's Tribal Districts" by Ajay Dandekar and Chitrangadha Chowdhury of the Institute of Rural Management, Anand (IRMA) from the "State of the Panchayat Report, 2010," commissioned by the Ministry as an independent evaluation, was excised before the Report was printed for release by the Prime Minister on National Panchayat Day, 24 April, 2010;
 - (b) if so, the reasons therefor;
- (c) whether, in view of the contents of the chapter having since entered the public domain, he would consider tabling the chapter in Parliament; and
 - (d) if not, the reasons therefor?

THE MINISTER OF PANCHAYATI RAJ (SHRI C.P. JOSHI): (a) and (b) As per Memorandum of Understanding (MoU) entered into with IRMA, the first volume of the "State of the Panchayats Report, 2010," had to contain a collection of reports on seven themes, one of which was "PESA - Panchayats". The chapter PESA was not included in the SoPR in view of the fact that the contents of the Chapter referred to in the question, as sent by IRMA, were found not as per MoU.

(c) and (d) In view of the position above and the fact that SoPR is not tabled in the Parliament, it would not be appropriate to table the above Chapter.

Making Panchayati Raj more effective

- 1753. SHRI MANI SHANKAR AIYAR: Will the Minister of PANCHAYATI RAJ be pleased to state:
- (a) whether the participants in the National Convention of District and Intermediate Panchayati representatives held in April 2008 presented a Charter to Government setting out a series of recommendations to Government on how to make Panchayati Raj in the country more effective;
- (b) whether Government has considered these recommendations, where required in consultation with State Governments; and
- (c) if so, which of the recommendations have been rejected or modified and which have been accepted for implementation and the steps being taken to implement the approved recommendations and the time-frame thereof?